

Date 09.12.2014

**LOK SABHA DEBATES**  
(Part II—Proceedings other than Questions and Answers)

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**LOK SABHA**

Monday, 21st March, 1955.

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*The Lok Sabha met at Eleven  
of the Clock.*

[MR. SPEAKER in the Chair]

**QUESTIONS AND ANSWERS**  
(See Part I)

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**PRESIDENT'S ASSENT TO BILLS**

**Secretary:** Sir, I have to inform the House that the following Bills, which were passed by the Houses of Parliament during the current Session, have been assented to by the President:

- (1) The Working Journalists (Industrial Disputes) Bill, 1955.
- (2) The Imports and Exports (Control) Amendment Bill, 1955.
- (3) The Andhra Appropriation Bill, 1955.
- (4) The Andhra Appropriation (Vote on Account) Bill, 1955.

**GENERAL BUDGET FOR 1955-56**

**GENERAL DISCUSSION**

**Mr. Speaker:** The House will now proceed with the further discussion of the General Budget. Of the 20 hours allotted for the general discussion, about 18 hours have already been availed of and 2 hours now remain.

As the Finance Minister requires about 1½ hours for his reply, I would

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call him at 12-30 P.M. Thereafter the House will take up the consideration of the Essential Commodities Bill, 1955, as reported by the Select Committee.

So, we have now about 30 minutes at the most—25 minutes to speak more correctly. Now, Shri D. D. Pant.

**Shri Raghavachari** (Penukonda): Sir, I want to make a submission for your consideration.

**Mr. Speaker:** Submission in respect of what?

**Shri Raghavachari:** The point is this. The Select Committee Report in respect of the Essential Commodities Bill was made available to us only yesterday. Under the Rules we must have two days' time. If this Bill is taken up today there is no time for us to give our amendments. Therefore, I want to submit that this may be taken up afterwards. That is the point which I wanted to submit.

**Mr. Speaker:** I should like to know what the Minister in charge has to say. He is not here now. The hon. Member may raise the point at the time when the Bill is taken up and when I expect the Minister will be present.

**Dr. Lanka Sundaram** (Visakhapatnam): When the Minister comes to the House it will not be possible for us to get time to move amendments to the Select Committee Report. That is the point, and therefore, some other Bill will have to be taken up.

**Mr. Speaker:** I am just sending for him now, if he can come. Then we will be able to decide. In any case, hon. Members are going to get two hours from now and the Bill was circulated yesterday. I am saying this